

रिलीजियन अधिकार दिलाता है, उसको ध्यान में लेते हुए आज तक गुरु तेगबहादुर जी के कुर्बानी दिवस, मार्टडम डे की छुट्टी नहीं दी जाती।

महोदया, जब माननीय सदस्य ने इस मांग को रखा है, तो मैं यह भी मांग करना चाहता हूँ कि सारे समुदायो से बात करके आप छुट्टियों का निर्णय करें। अगर क्रिश्चियन्स को क्रिसमस मनाने का अधिकार है तो उसी तरह से एक सिख को या उत्तर भारत के हिन्दुओं को, जिनके धर्म की रक्षा हेतु गुरु तेगबहादुर जी ने अपनी कुर्बानी दी थी, जिसके असेन्स को लेते हुए हमारे संविधान बनाने वालों ने आर्टिकल 25 को एड किया था, उसको ध्यान में रखते हुए उस दिन की भी छुट्टी होने की मैं मांग करता हूँ। धन्यवाद।

THE DEPUTY CHAIRMAN: Now, I think, the Government should take note of it and find out..(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Madam, the sentiments expressed by hon. Members are taken note of and will be conveyed to the concerned Minister. And I assure the House, on behalf of the Government that we are not against secularism. There is no assault on secularism as somebody has mentioned.

THE DEPUTY CHAIRMAN: Okay, It is over now. Now, the Legislative Business.

GOVERNMENT BILLS

The Cantonments Bill, 2003

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. CHAMAN LAL GUPTA): Madam, I on behalf of Shri George Fernandes, beg to move for leave to introduce a Bill to consolidate and amend the laws relating to the administration of cantonments with a view to impart greater democratisation, improvement of their financial base to make provisions for developmental activities, proper regulation, control and management of defence lands including extension of cantonment laws

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to such lands situated throughout the territory of India and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

PROF. CHAMAN LAL GUPTA: Madam, I introduce the Bill.

**THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT)
BILL, 2003**

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

**THE ARBITRATION AND CONCILIATION (AMENDMENT)
BILL, 2003**

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend the Arbitration and Conciliation Act, 1996.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

**THE UTTAR PRADESH REORGANISATION (AMENDMENT)
BILL, 2003**

THE DEPUTY CHAIRMAN: The Uttar Pradesh Reorganisation (Amendment) Bill, 2003. This Bill has a very imitated scope, and in the